

12.00 hrs

PAPERS LAID ON THE TABLE

*[Translation]***Railways Red Tariff (54th Amendment) Rules, 1996 etc.**

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989 :

- (1) The Railways Red Tariff (54th Amendment) Rules, 1996 published in Notification No. G.S.R. (267)(E) in Gazette of India dated the 4th July, 1996 together with a corrigendum thereto published in Notification No. G.S.R. 554(E) dated the 29th October, 1996.
- (2) The Carriage of Passengers Suffering from Infectious or Contagious Diseases (Amendment) Rules, 1997 published in Notification No. G.S.R. 340 (E) of India dated the 17th June, 1997
- (3) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Second Amendment Rules, 1997 published in Notification No. G.S.R. 401 (E) in Gazette of India dated the 21st July, 1997.

[Placed in Library. See No. L.T. 2293/97]

Profit and Loss Account and Balance Sheet (On Accrual Basis) of the Deptt. of Telecommunications for the year 1995-96

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (On Accrual Basis) of the Department of Telecommunications for the year 1995-96 (Hindi and English versions).

[Placed in Library. See No. L.T. 2294/97]

[English]

Annual Report alongwith Audited Accounts and Statement regarding Review by the Govt. of the working of the National Centre of Films for Children and Young People, Mumbai, 1995-96

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S.JAIPAL REDDY) : Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, Mumbai, for the year 1995-96, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, Mumbai, for the year 1995-96.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2295/97]

12.03 hrs.

HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : Sir, I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958".

The motion was adopted

SHRI RAMAKANT D. KHALAP : I introduce the Bill**

[Translation]

SHRI AMAR PAL SINGH (Meerut) : Hon'ble Mr. Deputy Speaker, Sir, Shri Nand Kishor Rongta was abducted from the area following under Bhelpur District Police Station in Benaras on 21st January, 1977. He was taken to Punjab by abductors who made his Video Cassette and showed the same to his family members as proof of his being alive. After that a ransom of one and half crore rupees was extorted from his family and only thereafter he was murdered.

I would like to bring to the notice of the Government of India that when DIG of Benaras and S.P. of Gazipur investigated the case and were about to arrest the culprits, both of them were suddenly transferred by the Chief Minister of U.P. I would like to make two requests to the Government of India in this regard. First, this case should

*Published in the Gazette of India Extraordinary Part-II, Section-2 dated 7.8.97.

**Introduced with Recommendation of the President.